

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 624
225/58(3)/ND/2022**

**IN THE MATTER OF:
M/s. Dalhousie Holdings Ltd.**

...APPLICANT

Vs.

**M/s. DCM Shriram Ltd. and M/s. MCS
Share Transfer Agent Ltd.**

...RESPONDENT

Section

U/s 58(3) of Comp. Act, 2013

**Order delivered on 23.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

**For the Petitioner/Applicant
For the Respondent**

**:Adv. Arpit Sharma
:Ms. ShwetaDubey and Ms. Ishita
Srivastava, Advocates for the
Respondent No. 1/DCM Shriram
Limited**

ORDER

Due to paucity of time, matter is adjourned to **13.02.2023**.

**Sd/-
(COURT OFFICER)**